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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
19.6.97		<p>This is a disposed of matter.</p> <p>This has been taken up to-day on memo being filed by Shri S.C.Samantray, learned Addl. Standing Counsel.</p> <p>Heard Shri S.C.Samantray, learned Addl. Standing Counsel and Shri P.K.Padhi, learned counsel for the petitioner in the Original Application (O.A. 816/96). The subject matter of the Original Application was for payment of transfer T.A. to the petitioner in respect of his transfer from Siliguri to Bhubaneswar. In order dated 4.2.1997, the petition was dismissed. It has been recorded in the order-sheet that learned counsel for the petitioner requested for withdrawal of the Original Application because the Respondents <del>had</del> agreed to meet the grievance of the applicant. In the memo under consideration to-day it has been submitted by the learned Addl. Standing Counsel that the Respondents have not agreed to pay transfer T.A. and opposed the prayer made in the Original Application, and learned Addl. Standing Counsel did not make any statement in this regard on 4.2.1997.</p> <p>I find from the record that there is no mention of any statement made by the learned Addl. Standing Counsel to the above effect. It is submitted by the learned counsel for the petitioner that in the meantime the transfer T.A. has been paid to the applicant. In any case on the basis of materials available on record, it is noted that no such statement saying that the Respondents have agreed to pay transfer T.A. to the applicant was made by the</p> <p style="text-align: right;">3</p> <p>S. J. M 19.6.97</p>	

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..	19.6.97	<p>learned Addl. Standing Counsel on 4.2.1997.</p> <p>The circumstances under which payment has actually been made to the petitioner <sup>as per his statement</sup> is not under consideration by this memo.</p> <p>With the above observation memo filed by learned Addl. Standing Counsel Shri S.C. Samantray is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;"><i>S. J. Tom</i> VICE-CHAIRMAN 19.6.97</p>	